and concessions in the, services of the Government of India granted to Scheduled Castes.

• ^ Titanium Pigment Project

- 1827. SHRI S. KUMARAN: Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:
- (a) whether the Kerala Government have decided to set up a titanium pigment project in public sector in Quilon district;
- (b) if BO, what are the broad outlines thereof;
- (c) whether the State Governments have requested the Central Government for assistance; and
- (d) if so, what are the details thereof and Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) Yes, Sir.

- (b) M/s. The Kerala Minerals & Metals Ltd-, Quilon, have been issued a letter of intent dated 15-6-1974 for the manufacture of 48,000 tonnes p.a. of titanium dioxode as "new article" at Chavra in district Quilon.
 - (c) No, Sir.
 - (d) Does not arise.

ंभारत ग्रीर बंगलादेश के बीच डाक सम्वकं सम्बन्धी समझौते

1846. श्री राजनारायण: क्या संचार मंत्री यह बताने की क्ष्मा करेंगे कि:

(क) क्या यह सच है कि भारत स्रोर बंगलादेश के बीच डाक सम्पर्क स्थापित करने के बारे में समझौता हो चुका है : स्रौर (ख) यदि हां, तो उसका ब्यौरा क्या ?

4 [Agreements on Postal links between India and Bangladesh

1846. SHRI RAJNARAIN; Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that an agreement on postal links between India and Bangladesh has been concluded; and
 - (b) if so, what are the details thereof?]

संचार मंत्री (श्री एस० डो० झर्मा)ः

(क) जीहां।

(ख) डाक शाखा से संबंधित दो पारस्परिक करार एक पत्र डाक (गैर रजिस्टी) विनियमय से संबंधित श्रीर दूसरा वीमा पत्नों ग्रीर बक्सों से संबंधित तारीख 27 नवम्बर, 1974 को ढाका में निसेपादित हुए थे , इन करारों में गैर रजिस्टी पत्नों ग्रौर वीमा पत्नों तथा बक्सों पर स्रंतर्देशीय डाक की शुल्क दरों की व्यवस्था है । करारों की प्रतिलिपयां सभापटल पर रखी जाती हैं। [देखिए परिशिष्ट 90, ग्रनुपत्र संख्या 88] इन करारों के निष्पादन के परिणाम स्वरूप डाक व्यवस्था में कोई परिवर्तन नहीं हुग्रा है । इनका उद्देश्य सिर्फ यही है कि वंगलादेश को मिक्ति के बाद दोनों देशों के बीच डाक व्यव-स्थात्रों के संबंध में जो तदर्थ प्रबंध चल रहा था उसकी पुष्टि की जाए और उसको कानून के मृताबिक वना दिया जाए ।

tTHE MINISTER OF COMMUNICATIONS (SHRI S. D. SHARMA (a) Yes.

(b) Two Postal Bilateral Agreements, one on the exchange of Letter Post (Unregistered) and the other for

tTransferred from the 20th Dedember, 1974. t[] English translation.

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Insured Letters and Boxes were concluded at Dacca on 27th November, 1974. These Agreements provide for inland postage rates for unregistered letters and insured letters and boxes. Copies of the Agreements are placed on the Table of the Rajya Sabha. [See Appendix XC, An-nexure No. 88] There is no change in the postal arrangements as a result of the execution of these Agreements and these only seek to confirm and legalise the *ad* hoc arrangements being followed in respect of mail arrangements between the two countries after the liberation of Bangladesh.

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1973-74)of the Electronics Corporation ofIndia Limited, Hyderabad andrelated papers

THE MINISTER OF ENERGY (SHRI K. C. PANT): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (i) Seventh Annual Report and Accounts of the Electronics Corporation of India Limited, Hyderabad, for the year 1973-74, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Corporation. [Placed *in Library*. See No. LT-8788/|74 for (i) and (ii).]

Annual Report and Accounts (1973-74)of the Tungabhadra Steel Products'Limited and related papers

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of

the following papers:-1

- (i) Fourteenth Annual Report and Accounts of the Tungabhadra Steel Products' Limited, for the year 1973-74, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the Company. [Placed *in Library*. *See* No. LT-8812/74 for (i) and (ii).]

Notifications under the All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir,- 1 beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms):-

- (i) Notification G.S.R. No. 1299 dated the 7th December, 1974, publishing the Indian Ad ministrative Service (Fixation Strength) οf Cadre Twentyfourth Amendment Regula 1974. tions, (ii) Notification G.S.R. No. 1300, dated the 7th December. 1974 publishing the Indian Ad ministrative Service (Payy Twenty-third Amendment Rules, 1974. [Placed in Library. See No. LT-8827/74 for (i) and (ii)".]
 - I. Annual Accounts (1971-72) of the Khadi and Village Industries Com mission, Bombay and related papers

II. The Central Silk Board (Am endment) Rules, 1974

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P.